

IN THE INCOME TAX APPELLATE TRIBUNAL  
[ DELHI BENCH "E" NEW DELHI ]

BEFORE SHRI G. S. PANNU, PRESIDENT  
A N D  
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.7693/Del/2019  
निर्धारणवर्ष/Assessment Year: 2015-16

New Mangalore Port Road Company Limited, G-5 & 6, NHAI Building, Sector 10, Dwarka, New Delhi - 110 075.	<u>बनाम</u> Vs.	JCIT Special Range : 6, New Delhi.
<b>PAN : AABCN9106E</b>		
<b>अपीलार्थी /Appellant</b>		<b>प्रत्यर्थी/Respondent</b>

निर्धारितीकीओरसे /Assessee by :	Shri Nitesh Goel, C.A.;
राजस्वकीओरसे /Revenue by :	Ms. Garima Sharma, Sr. D. R.;

सुनवाईकीतारीख/ Date of hearing :	08/06/2022
उद्घोषणाकीतारीख/Pronouncement on :	08/06/2022

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. This appeal is filed by the assessee for assessment year 2015-16 against the order of the Id. CIT (Appeals)-37, New Delhi, dated 28.06.2019 for assessment year 2015-16.

2. At the time of hearing the assessee by letter dated 13<sup>th</sup> May, 2022 submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme and

also received order in Form No. 5 for full and final settlement of taxes under the said Act. Therefore, the appeal of the assessee may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 19<sup>th</sup> February, 2021 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal of the assessee is allowed as withdrawn and hence dismissed.

5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : 08/06/2022.

Sd/-  
( G. S. PANNU )  
PRESIDENT

Sd/-  
( C. N. PRASAD )  
JUDICIAL MEMBER

Dated : 08/06/2022.

\*MEHTA\*

Copy forwarded to :

1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi.

Date of dictation	08.06.2022
Date on which the typed draft is placed before the dictating member	08.06.2022

Date on which the typed draft is placed before the other member	08.06.2022
Date on which the approved draft comes to the Sr. PS/ PS	08.06.2022
Date on which the fair order is placed before the dictating member for pronouncement	08.06.2022
Date on which the fair order comes back to the Sr. PS/ PS	08.06.2022
Date on which the final order is uploaded on the website of ITA	08.06.2022
Date on which the file goes to the Bench Clerk	08.06.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	